केन्द्रीय सुचना आयोग
बाबा गंग नाथ मार्ग, मुनिरका,
नई दिल्ली 110067

दिनांक २२ फरवरी, 2023

सेवा में

अवर सचिव (आई आर डिवीज़न)
कार्मिक एवं प्रशिक्षण विभाग,
नॉर्थ ब्लॉक, नई दिल्ली

विषय : डॉ. अशोक बाजपेयी द्वारा दिनांक **22.12.2022** को "सूचना आयोगों द्वारा हाईब्रिड मोड़ में सुनवाई" के विषय में पूछे गये राज्य सभा तारांकित प्रश्न सं. **169** से सम्बन्धित आश्वासन के सम्बन्ध में |

उपरोक्त विषय पर डीओपीटी से प्राप्त पत्र संख्या 3/8/2022-आई आर– । दिनांक 3 फरवरी, 2023 का संदर्भ ग्रहण करने और निम्लिखित सूचना अग्रेषित करने का मुझे निर्देश प्राप्त हुआ हैं। यह जानकारी **10.02.2023** को इस प्रकार है ।

i. केन्द्रीय सुचना आयोग में उत्तर प्रदेश राज्य के आवेदकों से सम्बन्धित लम्बित मामलों की संख्या **3525** हैं जो कि उत्तर प्रदेश सहित अन्य राज्यों के सावर्जनिक प्राधिकरणों (पब्लिक अथॉरिटीज) से सम्बन्धित हैं |

ii. केन्द्रीय सुचना आयोग में, उत्तर प्रदेश राज्य में स्थित सार्वजनिक प्राधिकरणों (पब्लिक अथॉरिटीज) के विरुद्ध दाखिल हुए लम्बित मामलो की संख्या **602** हैं जिनमें उत्तर प्रदेश सहित अन्य राज्यों के भी आवेदक शामिल हैं |

iii. केन्द्रीय सूचना आयोग में ऐसे लम्बित मामलों की संख्या **109** है जिनमें आवेदक तथा सीपीआईओ (CPIOs) दोनों ही उत्तर प्रदेश राज्य से सम्बन्धित हैं |

2. यह सक्षम प्राधिकारी के अनुमोदन से जारी किया जाता हैं |

(एस के रब्बानी)

उप सचिव (प्रशासन)

ED349260579IN

केन्द्रीय सूचना आयोग
Central Information Commission
बाबा गंगनाथ मार्ग/**Baba Gangnath Marg**
मुनिरका/**Munirka**, नई दिल्ली-११००६७ /**New Delhi -110067**

To

Under Secretary (IR Division),
DoPT, North Block,
New Delhi – 110001

Date - 24.11.2023

C. I. C./केंद्र सू० आ०
RECEIVED
28 NOV 2023
D. No.....
Initials.....

Subject: Rajya Sabha Starred/Unstarred question Diary No. S66, Answer date 07.12.2023 - reg.

I am directed to refer to e-mail dated 23.11.2023 on the subject cited above and to furnish the following inputs in respect of Rajya Sabha Starred/ Unstarred Question Diary No. S66, Answer Date 07.12.2023:

(a) Whether it is a fact that more than 3 lakh appeals under RTI are pending with the Information Commissions in the country; If so the details state wise

(b) How many appeals are pending with Central Information Commission;

Inputs for (a) & (b): Total pendency of Second Appeals & Complaints in Central Information Commission is 21551 (as on 22.11.2023).

However, the state wise details regarding the number of cases registered, disposed of and pending are not maintained by CIC.

(c) What are the main reasons for pendency in Central Information Commission and information Commissions in the states;

Input: The reasons for the pendency:

Absence of the full complement of Information Commissioners in Central Information Commission. As per the RTI Act, there should be one Chief Information Commissioner assisted by up to ten Information Commissioners. However as of now one Chief Information Commissioner and 02 Information Commissioners are in position.

(d) What are the remedial actions being taken to reduce the pendency and disposing off the appeals?

Input: The Central Information Commission is making its best efforts for expedited disposal of the pending cases. The Commission is making use of technological tools which includes e-filing, citizen centric services at the portal, hearing in hybrid mode for efficient hearing of cases. With the efforts of the Commission, the total pendency has been reduced significantly.

Rahbani

2. This issues with the approval of Chief Information Commissioner.

Rabbani

(S K Rabbani)
Deputy Secretary (Admn)

Admn-19/3/2022-ADMN-CIC

/7369/2023

C. I. C./के० सू० आ०
RECEIVED
12 JUL 2023
D. No.....
Initials...

केन्द्रीय सूचना आयोग
Central Information Commission
बाबा गंगनाथ मार्ग/**Baba Gangnath Marg**
मुनिरका/**Munirka**, नई दिल्ली-११००६७ /**New Delhi -110067**

Dated 12.07.2023

To

Under Secretary, IR Division,
DoPT, North Block, New Delhi - 110001

Subject: Rajya Sabha Starred/Unstarred question Diary No. S568, Answer date 20.07.2023 - reg.

I am directed to refer to your e-mail dated 06.07.2023 on the subject cited above and to furnish the following inputs in respect of Rajya Sabha Unstarred Question Diary No. S568, Answer Date 20.07.2023: -

a.) Whether government has detail on number of RTIs received by all ministry in last three years and if yes detail thereof;

b.) Whether government has data on pending RTIs in all Ministry and if yes detail thereof ;

c.) Whether government has decided how to reduced the pending RTIs in all ministry and if yes detail thereof ; and

d.) Whether government has plan to ensure smooth disbursement of RTI and if yes detail thereof?

Inputs (a) Number of RTI Requests received by the Public Authorities and based on quarterly returns submitted by them, are compiled in the Annual Report of the Central Information Commission. Information as reflected in the Annual Report of the Central Information Commission is given as below:

Year	Number (requests)
2021-22	14,21,226
2020-21	13,33,602
2019-20	13,74,315

Input (b) Central Information Commission does not maintain data pertaining to pending RTI requests.

Input (c) to (d): DoPT may suitably reply.

2. This issues with the approval of Chief Information Commissioner.

ED34863673SIN

Rabbani
(S.K.Rabbani)
Deputy Secretary (Admn)

O/C

केन्द्रीय सूचना आयोग
Central Information Commission
बाबा गंगनाथ मार्ग/**Baba Gangnath Marg**
मुनिरका/**Munirka**, नई दिल्ली-११००६७ /**New Delhi –110067**

Dated the 2nd February, 2023

To,

Under Secretary (IR Division)
DoPT, North Block, New Delhi

Subject: Provisional Admitted Question for Rajya Sabha Starred/Unstarred Dy. No. S936 dated 09.02.2023.

I am directed to refer to email dated 30.01.2023 on the subject noted above and to furnish the following information in respect of Rajya Sabha Question Diary No. S936, Answer Date 09.02.2023: -

a.) The number of public authorities which could not get their third party audit of information under the RTI Act conducted during the years 2017, 2018, 2019, 2020, 2021 and 2022 and the reasons thereof ;

Reply:

Year	Number of Public Authorities which could not get their third party audit
2017	Information is not available in this regard
2018	Information is not available in this regard.
2019-20 *	1478
2020-21*	1521
2021-22*	1454

* "Third party audit" term is not mentioned under any of the sections/sub sections of the RTI Act, 2005. The audit is conducted based on guidelines issued by DOPT regarding third party audit of disclosures of information, vide OM No. 1/6/2011-IR dated 15/04/2013 as amended vide OM dated 07/11/2019.

- Third party audit exercise is carried out for the financial year and not the calendar year.
- No information regarding reasons is available.
- No Public Authority has sent third party audit report to CIC before 2019-20. The software to receive third party audit report of Public Authorities was developed by CIC in 2019-20 and made operational thereafter.

b.) Whether any action was taken against the public authorities which failed to get their third party audit as above despite the directives of the Government ;

Reply: CIC is not mandated with these powers and functions under the RTI Act, 2005. Hence, no comments can be offered by CIC.

File No. Admn-19/3/2022-ADMN-CIC (Computer No. 2215)
Generated from eOffice by MISHRI LAL MEENA, ASST(MLM) ADMIN, ASST(ADMIN), Central Information Commission(CIC) on 05/02/2024 05:08 PM

c.) If not the reasons thereof ;

Reply: Not applicable in view of reply to part b of the question.

d.) The details of the grades attained by the public authorities who got their third party audit of information under the RTI Act during the years 2017, 2018, 2019, 2020, 2021 and 2022.

Reply: The information for the financial year 2019-20, 2020-21 and 2021-22 has already been shared with DoPT vide letter no. 6/1/2013/JS(LAW)/CIC-V/1003 dt. 28/01/2021, letter no. 6/1/2013/JS(LAW)/CIC-V/2020-Part(1)/1160 dt. 25/11/2021 and letter no. 6/1/2013/JS(LAW)/CIC-V/2022 dated 05/12/2022, respectively. (Letters are enclosed for reference)

2. This issues with the approval of Chief Information Commissioner.

Rabbani
(S.K. Rabbani)
Deputy Secretary (Admn)

File No. Admn-19/3/2022-ADMN-CIC (Computer No. 2215)
Generated from eOffice by MISHRI LAL MEENA, ASST(MLM) ADMIN, ASST(ADMIN), Central Information Commission(CIC) on 05/03/2024 05:08 PM

C. I. C./के० सू० आ०
RECEIVED
16 MAR 2023
D. No.....
Initials.....

केन्द्रीय सूचना आयोग
Central Information Commission
बाबा गंगनाथ मार्ग/**Baba Gangnath Marg**
मुनिरका/**Munirka**, नई दिल्ली-११००६७ /**New Delhi –110067**

Dated - 15.03.2023

To

Shri Rakesh Kumar
Under Secretary, IR Division,
DoPT, North Block, New Delhi – 110001

ED914799378IN

Subject: Provisional Admitted Question for Rajya Sabha Starred/Unstarred Dy. No.S952, Answer Date 23.03.2023.

I am directed to refer to your e-mail dated 13.03.2023 on the subject cited above and to furnish the following inputs in respect of Rajya Sabha Starred/Unstarred Question Diary No. S952, Answer Date 23.03.2023: -

a.) Details of the matters instituted, decided and pending before the Central Information Commission and State Information Commissions during last 5 years;

Inputs: The number of cases registered, disposed of and pending cases in respect of Central Information Commission are given as below:

Year	Registered	Disposed	Pending cases as on 1st April
2018-19	22736	17188	29655
2019-20	22243	16720	35178
2020-21	19183	17017	38116
2021-22	19604	28793	29213
2022-23 (As on 12.03.2023)	17940	27494	19898

b.) Whether the Government is aware that the delay in disposal of matters by the Information Commission is frustrating the purpose of the Transparency Law;

Inputs: The Commission is making use of technology tools for speedy disposal of cases. Due to this, the number of pending appeals/complaints has been brought down from 38116 during the year 2020-2021 to 19898 as on 12.03.2023.

c.) Whether the Government is aware that the State Information Commissions do not allow virtual hearings of the matters at the option of the information seekers;

Inputs: The subject matter of the question does not concern with the Central Information Commission.

d.) Initiatives taken, if any, to make RTI Act more effective and time bound?

Input: As far as second appeal is concerned, the Commission has taken several initiatives to improve the effectiveness of RTI act viz. e-court and Video Conferencing for the early and effective hearing of second appeals/complaints. During the last year, 7514 such Video Conference sessions were conducted.

The Commission has completed digitization of records besides electronic receipt of cases and registration, one click information window & mobile app for the benefit of the RTI applicants.

2. This issues with the approval of Chief Information Commissioner.

Rabbani
(S K Rabbani)
Deputy Secretary (Admn)

C. I. C./के० सू० आ०
RECEIVED
16 MAR 2023
D. No.....
Initials.....

केन्द्रीय सूचना आयोग
Central Information Commission
बाबा गंगनाथ मार्ग/**Baba Gangnath Marg**
मुनिरका/**Munirka**, नई दिल्ली-११००६७ /**New Delhi –110067**

Dated - 15.03.2023

To

Shri Rakesh Kumar
Under Secretary, IR Division,
DoPT, North Block, New Delhi – 110001

ED914799378IN

Subject: Provisional Admitted Question for Rajya Sabha Starred/Unstarred Dy. No.S952, Answer Date 23.03.2023.

I am directed to refer to your e-mail dated 13.03.2023 on the subject cited above and to furnish the following inputs in respect of Rajya Sabha Starred/Unstarred Question Diary No. S952, Answer Date 23.03.2023: -

a.) Details of the matters instituted, decided and pending before the Central Information Commission and State Information Commissions during last 5 years;

Inputs: The number of cases registered, disposed of and pending cases in respect of Central Information Commission are given as below:

Year	Registered	Disposed	Pending cases as on 1st April
2018-19	22736	17188	29655
2019-20	22243	16720	35178
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2022-23 (As on 12.03.2023)	17940	27494	19898

b.) Whether the Government is aware that the delay in disposal of matters by the Information Commission is frustrating the purpose of the Transparency Law;

Inputs: The Commission is making use of technology tools for speedy disposal of cases. Due to this, the number of pending appeals/complaints has been brought down from 38116 during the year 2020-2021 to 19898 as on 12.03.2023.

c.) Whether the Government is aware that the State Information Commissions do not allow virtual hearings of the matters at the option of the information seekers;

Inputs: The subject matter of the question does not concern with the Central Information Commission.

d.) Initiatives taken, if any, to make RTI Act more effective and time bound?

Input: As far as second appeal is concerned, the Commission has taken several initiatives to improve the effectiveness of RTI act viz. e-court and Video Conferencing for the early and effective hearing of second appeals/complaints. During the last year, 7514 such Video Conference sessions were conducted.

The Commission has completed digitization of records besides electronic receipt of cases and registration, one click information window & mobile app for the benefit of the RTI applicants.

2. This issues with the approval of Chief Information Commissioner.

Rabbani
(S K Rabbani)
Deputy Secretary (Admn)

केन्द्रीय सूचना आयोग
Central Information Commission
बाबा गंगनाथ मार्ग/Baba Gangnath Marg
मुनिरका/Munirka, नई दिल्ली-११००६७ /New Delhi –110067

Dated 09.03.2023

To

The Under Secretary, IR-II Division,
DoPT, North Block, New Delhi – 110001

Subject: Provisional Admitted Question for Rajya Sabha Starred/Unstarred Dy. No. S2904 for 16.03.2023 regarding pending RTIs in the country.

Sir,

I am directed to refer to DoP&T's e-mail dated 6th March, 2023 on the subject cited above and to furnish the following inputs in respect of Parliamentary question Diary No. S2904, Answer Date 16.03.2023: -

a.) The number of pending RTI cases in the country;

Reply: The RTI Online Portal is maintained by DoPT. Hence, number of pending RTI cases would be available with DoPT. However, the number of second appeals / complaints pending as on 09.03.2023 in the Central Information Commission is 19914.

b.) Whether the main reason behind the pendency of these cases is the shortage of Information Commissioners, if so, the details thereof;

Reply: As per the provision of the Section 12(2) of the RTI Act, 2005, the Central Information Commission shall consist of : -

The Chief Information Commissioner and such number of Central Information Commissioners not exceeding ten as may be deemed necessary.

As on 09.03.2023, there are 01 Chief Information Commissioner and 06 Information Commissioners in position.

c.) The details regarding recruitment of Information Commissioners during the last three years; and

Reply: DoPT may please give suitable reply.

d.) The state-wise number of Information Commissioners in the country at present?

Reply : This information is not maintained by the Central Information Commission, hence, DoPT may please give suitable reply.

2. This issues with the approval of Chief Information Commissioner.

Rabbani
(S K Rabbani)
Deputy Secretary (Admn)

केन्द्रीय सूचना आयोग

Central Information Commission

बाबा गंगनाथ मार्ग/Baba Gangnath Marg

मुनिरका/Munirka, नई दिल्ली-११००६७ /New Delhi –110067

Dated - 22.07.2022

To,

Shri Pavan Kumar,
Under Secretary (IR-II) DoPT,
North Block, New Delhi – 110001

Subject: Provisional Admitted Question for Rajya Sabha Starred/Unstarred Dy. No.S1153, Answer Date 28.07.2022.

Sir,

I am directed to refer to email dated 18.07.2022 on the subject cited above and to furnish the following inputs in respect of Rajya Sabha Starred/Unstarred Question Diary No. S1153, Answer Date 28.07.2022: -

<table>
<tr><th>Q. No.</th><th>Question</th><th>Inputs</th></tr>
<tr><td>a.</td><td>Whether Government is aware that the web-based disclosure on websites of the public authorities is generally incomplete and non-compliant with Section 4 of the RTI Act, 2005;</td><td>DOPT may please give suitable reply.</td></tr>
<tr><td>b.</td><td>The details of the policy of Government regarding third party audit of disclosures of information under the Right to Information (RTI) Act, 2005;</td><td>DOPT may please give suitable reply.</td></tr>
<tr><td>c.</td><td>The number of public authorities which could not get their third party audit of information conducted during the years 2017, 2018, 2019, 2020 and 2021; and</td><td>
<table>
<tr><th>Years</th><th>Number of Public Authorities which could not get their third party audit</th></tr>
<tr><td>2017</td><td>Information is not available in this regard</td></tr>
<tr><td>2018</td><td>Information is not available in this regard.</td></tr>
<tr><td>2019-20 *</td><td>1478</td></tr>
<tr><td>2020-21*</td><td>1521</td></tr>
</table>
*Third party audit exercise is carried out for the financial year and not the calendar year.
</td></tr>
<tr><td>d.</td><td>The efforts made by Government for ensuring</td><td></td></tr>
</table>

	effective implementation of the provisions of the RTI Act, 2005?	DOPT may please give suitable reply.

2. This issues with the approval of Chief Information Commissioner.

Rabbani

(S K Rabbani)
Under Secretary (Admn)

File No: Admn-19/1/2020-ADMN-CIC

केन्द्रीय सूचना आयोग
Central Information Commission
बाबा गंगनाथ मार्ग/Baba Gangnath Marg
मुनिरका/Munirka, नई दिल्ली-११००६७ /New Delhi –110067

Dated 08.12.2022

To

Shri Pavan Kumar,
Under Secretary (IR-II) DoPT,
North Block, New Delhi – 110001

Subject: Provisional Admitted Question for Rajya Sabha Starred/Unstarred Dy. No.U579, Answer Date 15.12.2022.

Sir,

I am directed to refer to e-mail dated 05.12.2022 on the subject cited above and to furnish the following inputs in respect of Rajya Sabha Starred/Unstarred Question Diary No. U579, Answer Date 15.12.2022: -

a.) Whether it is a fact that Central Information Commissioner (CIC) have issued advisory recently for the proper implementation of RTI Act ;
b.) If so, the details thereof ;

Inputs (a) & (b): The Information Commissioners, from time to time, issue advisories to the CPIOs as part of their orders to ensure compliance with the provisions of the RTI Act 2005.

c.) Whether organizations like Securities and Exchange Board of India (SEBI), Election Commission of India (ECI), Registrar of Companies (Mumbai) and Ministry of Corporate Affairs either hold back genuine information with ulterior motives or refuse to share legitimate information with appellants and the RTI Act : and
d.) If so, the details thereof and reasons thereof and whether CCI would conduct an audit of these organizations and if not, the reasons therefor?

Inputs (c) & (d): No such information is available with CIC. However, public authorities are required to get a transparency audit conducted every year and the outcome of such reports form part of the CIC's annual report.

2. This issues with the approval of Chief Information Commissioner.

Rabbani
(S K Rabbani)
Deputy Secretary (Admn)

केन्द्रीय सूचना आयोग
Central Information Commission
बाबा गंगनाथ मार्ग/**Baba Gangnath Marg**
मुनिरका/**Munirka**, नई दिल्ली-११००६७ /**New Delhi –110067**

Date-08 .12.2022

To

Shri Pavan Kumar,
Under Secretary (IR-II) DoPT,
North Block, New Delhi – 110001

Subject: Provisional Admitted Question for Rajya Sabha Starred/Unstarred Dy. No.S2305, Answer Date 15.12.2022.

Sir,

I am directed to refer to your e-mail dated 05.12.2022 on the subject cited above and to furnish the following inputs in respect of Rajya Sabha Starred/Unstarred Question Diary No. S2305, Answer Date 15.12.2022: -

a. Whether Government intends to bring about a time ceiling as there is no time limit within which Central / State Informational Commissions are expected to conclude second appeals ;

Inputs: There is no proposal in CIC in this regard.

b. Whether Government has adopted any mechanism to advertise vacancies in Commissions prior to retirements, as suggested by the Supreme Court in 2019, if so, the details thereof?

Inputs: Does not fall within the domain of CIC.

2. This issues with the approval of Chief Information Commissioner.

Rabbani
(S K Rabbani)
Deputy Secretary (Admn)

केन्द्रीय सूचना आयोग
Central Information Commission
बाबा गंगनाथ मार्ग/**Baba Gangnath Marg**
मुनिरका/**Munirka**, नई दिल्ली-११००६७ /**New Delhi –110067**

Dated 17.03.2022

To,

Shri Prem Kumar Mandal,
Under Secretary-Coord.,
DoPT, North Block,
New Delhi – 110001

Subject: Provisional Admitted Question for Rajya Sabha Dy. No.S3172 dated 17th March, 2022

I am directed to refer to email dated 09.03.2022 on the subject noted above and to furnish the following information in respect of Rajya Sabha Question Diary No. S3172, Answer Date 17.03.2022: -

Point (a.) The total number of vacancies in all Tribunals/Commissions and quasi-judicial bodies in the country, through provide segregated data for each body specifying judicial and technical member vacancies;

Inputs: As per the provision of the Section 12(2) of the RTI Act, 2005, the Central Information Commission shall consist of : -

The Chief Information Commission and such number of Central Information Commissioners not exceeding ten as may be deemed necessary.

As on 15.03.2022, there are 01 Chief Information Commissioner and 07 Information Commissioners in position.

Point (b.) The total number of vacancies of staff in all Tribunals/Commissions and quasi-judicial bodies in the country;

Inputs: The Central Information Commission has 160 posts sanctioned in various categories as on 15.03.2022. 156 posts have been filled up either by regular staff or by contractual/out sourced staff. Presently, 04 posts are vacant in the CIC.

Point (c.) The total number of pending cases in all Tribunals/Commissions and quasi-judicial bodies in the country;

Inputs: Pendency of Second Appeals & Complaints in Central Information Commission **(as on 15-03-2022)** is as under:

Second Appeals	26171
Complaints	4013
Total No. of Pendency	**30184**

Point (d.) The total budget allocated and expenditure for all Tribunals/Commissions and quasi-judicial bodies in the country, by providing segregated data;

Inputs: The Budget allocation along with Expenditure up to 14th march, 2022 in respect of Central Information Commission is as under:-

(Rupees in Thousands)

Budget Allocation (2021-22)	Expenditure up to 14th March, 2022 (Rupees in thousand)
260000	240062

Point (e.) The details of the causes and remedial steps taken to address the issue of vacancies and pendency in quasi-judicial bodies in the country?

Inputs:

1. Regarding vacancies in respect of Information Commissioner, the DOPT may reply suitably.
2. The Commission has been making continuous efforts to fill up most of those posts on regular basis which are presently being managed by contractual staff, but these posts could not be filled due to insufficient responses to the issued advertisements. Regarding such encadred posts, the DoPT has been requested to post suitable candidates for filling up the same on regular basis at earliest. Due to the sustained efforts, the Commission could recruit 16 Senior Assistant and 3 Steno Gr. D through SSC recently. Besides, two officers have also been absorbed recently to fill up the posts of PPS on regular basis. The posts of Legal Advisor are to be filled on retainership basis in accordance with the DoPT's sanction letter dated 22.09.2011.

Further, the Commission is taking steps to fill the remaining posts on a regular basis which are being managed presently by contractual staff. An advertisement is being issued shortly to fill such posts in accordance with the Recruitment Rules.

The reasons for the pendency:

1. Absence of the full complement of Information Commissioners in Central Information Commission.
2. Lockdown and the Covid-19 situation have also adversely impacted scheduling of hearings as the Appellants and the Respondents were unable to attend the same. The Commission attaches utmost importance to reducing the level of pendency and has made determined and concerted efforts to bring it down. With increasing resort to technological tools and creative improvisation to offset the impact of the pandemic, including scheduling of hearings and disposal of cases through Audio and Video conferencing, pendency level of second appeals/complaints has been significantly reduced from 38116 (as on 01.04.2021) to 30184 (as on 15.03.2022).

This issues with the approval of Chief Information Commissioner.

Rabbani

(S.K. Rabbani)
Deputy Secretary(Admn)

केन्द्रीय सूचना आयोग
Central Information Commission
बाबा गंगनाथ मार्ग/Baba Gangnath Marg
मुनिरका/Munirka, नई दिल्ली-११००६७ /New Delhi –110067

Dated - 17.03.2022

To,

Mr. Partha Pratim Sur
Section Officer,
DoPT, North Block,
New Delhi – 110001

Subject: Provisional Admitted Question for Rajya Sabha Starred/Unstarred Dy. No.S3464 dated 24th March, 2022.

I am directed to refer to your e-mail dated 11.03.2022 on the subject noted above and to furnish the following information in respect of Rajya Sabha Starred/Unstarred Question Diary No. S3464, Answer Date 24.03.2022: -

Question (a.) The details of funds released during last 5 years under the Centrally Sponsored Scheme on Improving Transparency and Accountability in Government Through Effective Implementation of RTI Act, 2005 year-wise;

Inputs : DOPT may please give suitable reply.

Question (b.) Whether the Central Information Commission (CIC) and the State Information Commission (SICs) hear the matters virtually to avoid inconvenience to the information seekers;

Inputs Yes, the hearings are also conducted virtually in the CIC.

Question (c.) The details of the pendency of appeals and complaints before the CIC and SICs and the reasons for such pendency;

Inputs: Pendency of Second Appeals & Complaints in CIC (as on 11.03.2022) is as under:

Second Appeals	26187
Complaints	4009
Total No. of Pendency	30196

The reasons for the pendency:

1. Absence of the full complement of Information Commissioners in Central Information Commission. As per the RTI Act, there should be one Chief Information Commissioner assisted by upto ten Information Commissioners. However, as of now one Chief Information Commissioner and seven Information Commissioners are in position.

2. Lockdown and the Covid-19 situation have also adversely impacted scheduling of hearings as the Appellants and the Respondents were unable to attend the same. The Commission attaches utmost importance to reducing the level of pendency and has made determined and concerted efforts to bring it down. With increasing resort to technological tools and creative improvisation to offset the impact of the pandemic, including scheduling of hearings and disposal of cases through Audio and Video conferencing, pendency level of second appeals/complaints has been significantly reduced from 38116 (as on 01.04.2021) to 30196 (as on 11.03.2022). During this period the Commission disposed off 26985 second appeals/complaints while a total of 18677 fresh second appeals/complaints were registered. The pendency level is expected to reduce further in the coming months.

Question (d.) The details of the initiatives taken by Government for the effective implementation of the transparency law?

Inputs : DOPT may please give suitable reply.

This issues with the approval of Chief Information Commissioner.

Rabbani

(S.K. Rabbani)
Dy. Secretary (Admn)

केन्द्रीय सूचना आयोग
Central Information Commission
बाबा गंगनाथ मार्ग/Baba Gangnath Marg
मुनिरका/Munirka, नई दिल्ली-११००६७ /New Delhi –110067

Dated 01.04.2022

To,

Mr. Prem Kumar Mandal
Under Secretary (Coord.)
DoPT, North Block,
New Delhi – 110001

Subject: Provisional Admitted Question for Rajya Sabha Dy. No. S5896 dated 07th April, 2022.

I am directed to refer to e-mail dated 25.03.2022 on the subject noted above and to furnish the following information in respect of Rajya Sabha Question Diary No. S5896, Answer Date 07.04.2022 :-

Point (a.) Whether the Ministry had obtained certain piece/parcel of land from the State Government of Andhra Pradesh for setting up an office/organization/body under its administrative control in the year 2018;

Point (b.) If so, the details thereof and the terms and conditions on which the piece/ parcel of land was received from the State Government of Andhra Pradesh;

Point (c.) Whether Government has utilized the piece/parcel of land that had been allotted by the State Government for the purpose for which the same was sought;

Point (d.) If so, the details thereof ; and

Point (e.) If not, the reasons therefor ?

Inputs: The subject matter of the questions does not pertain to Central Information Commission and hence the information may be treated as 'NIL'

2. This issues with the approval of Chief Information Commissioner.

Rabbani
(S.K. Rabbani)
Dy. Secretary (Admn)

केन्द्रीय सूचना आयोग
Central Information Commission
बाबा गंगनाथ मार्ग/Baba Gangnath Marg
मुनिरका/Munirka, नई दिल्ली-११००६७ /New Delhi –110067

Dated 01.04.2022

To,

Mr. Prem Kumar Mandal
Under Secretary (Coord.)
DoPT, North Block,
New Delhi – 110001

Subject: Provisional Admitted Question for Rajya Sabha Dy. No. S6100 dated 07th April, 2022.

I am directed to refer to email dated 25.03.2022 on the subject noted above and to furnish the following information in respect of Rajya Sabha Question Diary No. S6100, Answer Date 07.04.2022: -

Point (a.) Various activities and programs launched by the Ministry on the occasion of Azaadi ka Amrit Mahotsav 75th Year of Independence, the details thereof;

Point (b.) Whether there are any beneficiaries of these activities from the state of Maharashtra, if so, the details thereof and if not, the reasons therefor; and

Point (c.) Whether the ministry has prepared any roadmap for the activities for the remaining period of Azaadi Ka Amrit Mahotsav, the details thereof?

Inputs: Only Part (a) of the questions pertains to the Central Information Commission and the reply to the same is as under:

The Central Information Commission has decided to take up the following activity as part of Azaadi Ka Amrit Mahotsav:

"Trust through Transparency-A compendium on the landmark decisions of the Commission".

2. This issues with the approval of Chief Information Commissioner.

Rabbani
(S.K. Rabbani)
Dy. Secretary (Admn)

केन्द्रीय सूचना आयोग
Central Information Commission
बाबा गंगनाथ मार्ग/Baba Gangnath Marg
मुनिरका/Munirka, नई दिल्ली-११००६७ /New Delhi –110067

Date 28.01.2022

To,

Shri Rakesh Kumar,
Under Secretary(IR),
DoPT, North Block,
New Delhi – 110001

Subject: Provisional Admitted Question for Rajya Sabha Diary No.U53, Answer date 02/02/2022.

I am directed to refer to your e-mail dated 24.01.2022 on the subject noted above and to furnish the following information in respect of Rajya Sabha Question Diary No. U53, Answer Date 02.02.2022:-

Point (e): whether there is any mechanism to ensure if every Government website publishes all information on them as required under the act; and

Point (f): Is so, the details and if not, the reasons therefor?

Inputs for (e) & (f): - DOPT may please give suitable reply.

2. This issues with the approval of Chief Information Commissioner.

Rabbani
(S.K.Rabbani)

Deputy Secretary (Admn)

केन्द्रीय सूचना आयोग
Central Information Commission
बाबा गंगनाथ मार्ग/Baba Gangnath Marg
मुनिरका/Munirka, नई दिल्ली-११००६७ /New Delhi –110067

Dated 08.12.2022

To

Shri Pavan Kumar,
Under Secretary (IR-II) DoPT,
North Block, New Delhi – 110001

Subject: Provisional Admitted Question for Rajya Sabha Starred/Unstarred Dy. No.U579, Answer Date 15.12.2022.

Sir,

I am directed to refer to e-mail dated 05.12.2022 on the subject cited above and to furnish the following inputs in respect of Rajya Sabha Starred/Unstarred Question Diary No. U579, Answer Date 15.12.2022: -

a.) Whether it is a fact that Central Information Commissioner (CIC) have issued advisory recently for the proper implementation of RTI Act ;
b.) If so, the details thereof ;

Inputs (a) & (b): The Information Commissioners, from time to time, issue advisories to the CPIOs as part of their orders to ensure compliance with the provisions of the RTI Act 2005.

c.) Whether organizations like Securities and Exchange Board of India (SEBI), Election Commission of India (ECI), Registrar of Companies (Mumbai) and Ministry of Corporate Affairs either hold back genuine information with ulterior motives or refuse to share legitimate information with appellants and the RTI Act : and
d.) If so, the details thereof and reasons thereof and whether CCI would conduct an audit of these organizations and if not, the reasons therefor?

Inputs (c) & (d): No such information is available with CIC. However, public authorities are required to get a transparency audit conducted every year and the outcome of such reports form part of the CIC's annual report.

2. This issues with the approval of Chief Information Commissioner.

Rabbani
(S K Rabbani)
Deputy Secretary (Admn)

File No. Admn-19/1/2020-ADMN-CIC (Computer No. 1409)
Generated from eOffice by MISHRI LAL MEENA, ASST(MLM) ADMIN, ASST(ADMIN), Central Information Commission(CIC) on 05/03/2024 05:13 PM

केन्द्रीयसूचनाआयोग
Central Information Commission
बाबागंगनाथमार्ग/Baba Gangnath Marg
मुनिरका/Munirka, नईदिल्ली-११००६७ /New Delhi –110067

To,

Dated: 14.07.2022

Shri Prem Kumar Mandal
Under Secretary (Coord.),
DoPT, North Block, New Delhi - 110001

Subject: Provisionally admitted question for the Rajya Sabha Starred/Unstarred Diary No. U774 dated 21.07.2022.

I am directed to refer to your e-mail dated 12.07.2022 on the subject cited above and to furnish the following information in respect of Rajya Sabha Starred/Unstarred question Diary No. U774, Answer date 21.07.2022:

(a.) The total number of vacancies which come under the responsibility of the Ministry to fill annually over the last five years;

Inputs for (a): As far as CIC is concerned, filling up of following encadred vacancies of CSS/ CSSS come under the responsibility of the Ministry:

Sr. No.	Name of the posts	Details of encadres posts		
		No. of posts	Filled	Vacant
1.	Under Secretary	01	01	00
2.	Section Officer	02	01	01
3.	Sr. Principal Private Secretary	02	00	02
4.	Principal Private Secretary	02	00	02
5.	Private Secretary	02	01	01
6.	Assistant Section Officer	05	05	00
7.	Personal Assistant	01	00	01
8.	Stenographer Gr. 'D'	04	01	03
Total		19	09	10

(b.) The number of vacancies for which the recruitment process has begun; and
(c.) The number of new posts created for which the Ministry is responsible to fill?

Inputs for (b) & (c): DoPT may please give suitable reply.

This issues with the approval of Chief Information Commissioner.

Rabbani

(S K Rabbani)
Deputy Secretary (Admn)

केन्द्रीय सूचना आयोग
Central Information Commission
बाबा गंगनाथ मार्ग/**Baba Gangnath Marg**
मुनिरका/**Munirka**, नई दिल्ली-११००६७ /**New Delhi –110067**

Dated 22.03.2022

To,

Mr. Partha Pratim Sur
Section Officer,
DoPT, North Block,
New Delhi – 110001

Subject: Provisional Admitted Question for Rajya Sabha Dy. No.U1667 dated 31st March, 2022

I am directed to refer to your e-mail dated 16.03.2022 on the subject noted above and to furnish the following information in respect of Rajya Sabha Question Diary No. U1667, **Answer Date 31.03.2022: -**

Point (a.) Whether it is a fact that several cases of Second Appeals are pending with the Central Information Commission (CIC) under the Right to Information Act, 2005;

Inputs: As on 21.03.2022, total number of pending cases is 30017.

Point (b.) If so, the total number of such appeals pending with the CIC as on 31st January, 2022 for disposal;

Inputs: The pendency of appeals and complaints in the Central Information Commission as on 31.01.2022 is 31025. The details are as follows:

Year of Registration (Calender Year)	Number of pending Cases
Up to 2019	1154
2020	9041
2021	19379
2022 (31.01.2022)	1451

Point (c.) The steps Government is proposing to ensure that all appeals are disposed off within 90 days from the date of receipt by CIC and if not, the reasons thereof?

Inputs: DOPT may please give suitable reply.

2. This issues with the approval of Chief Information Commissioner.

Rabbani
(S.K. Rabbani)
Dy. Secretary (Admn)

केन्द्रीयसूचनाआयोग

Central Information Commission

बाबागंगनाथमार्ग/Baba Gangnath Marg

मुनिरका/Munirka, नईदिल्ली-११००६७ /New Delhi –110067

Dated: 21.07.2022

To,

Shri Rakesh Kumar
Under Secretary (IR Division),
DoPT, North Block, New Delhi - 110001

Subject: Rajya Sabha Unstarred Question Diary No. 603 dated 21.07.2022.

I am directed to refer to your mail dated 15.07.2022 on the subject cited above and to furnish the following inputs:

Input: The pendency of second appeals and complaints in the Central Information Commission as on 18.07.2022 is 26518. The details are as follows:

Details of pending Second Appeals/Complaints as on 18.07.2022:

Number of pending cases (up to 18-07-2022)	
Second Appeals	22953
Complaints	3565
Total Pending cases	**26518**

2. This issues with the approval of Chief Information Commissioner.

Rabbani
(S K Rabbani)
Deputy Secretary (Admn)

केन्द्रीयसूचनाआयोग
Central Information Commission
बाबागंगनाथमार्ग/**Baba Gangnath Marg**
मुनिरका/**Munirka**, नईदिल्ली-११००६७ /**New Delhi –110067**

Dated : 29th November, 2022

To

Shri Rakesh Kumar
Under Secretary, IR Division,
DoPT, North Block,
New Delhi – 110001

Subject: **Rajya Sabha Starred/Unstarred Question Diary No. S784, Answer date 08.12.2022 regarding Speedy disposal of cases with Information Commission.**

I am directed to refer to DoPT's e-mail dated 25.11.2022 on the subject noted above and to furnish the following information in respect of Rajya Sabha Starred/ Unstarred Question Diary No. S784, Answer Date 08.12.2022: -

a. Whether Government plan to constitute special benches to expedite speedy disposal of cases with the Information Commission as suggested by the Supreme Court in 2019, if so, the details thereof;
b. Whether Government has conducted or intends to conduct a survey assessment on the requirement of Information Commissioners in each State as per the workload, if so, the details thereof; and
c. Whether Government plans to formulate a guideline on the selection of Chief Information Commissioner apart from the civil servants as observed by the Supreme Court, if so, the details thereof?

Inputs for (a), (b) & (c) : - W.r.t part "a", it is informed that there is no proposal in CIC for constitution of special benches. Further, input for part"b" and "c" does not fall within the domain of CIC.

2. This issues with the approval of Chief Information Commissioner.

Rabbani
(S K Rabbani)
Deputy Secretary (Admn)

केन्द्रीयसूचनाआयोग
Central Information Commission
बाबागंगनाथमार्ग/Baba Gangnath Marg
मुनिरका/Munirka, नईदिल्ली-११००६७ /New Delhi –110067

ED914807180IN

Dated 2nd December,2022

C. I. C./के॰ सू॰ आ॰
RECEIVED
02 DEC 2022
D. No.....
Initials.....

To

Shri Rakesh Kumar
Under Secretary, IR Division,
DoPT, North Block,
New Delhi – 110001

Subject: Rajya Sabha Starred/Unstarred Question Diary No. S787, Answer date 08.12.2022 regarding Digitization of Information Commissions in the Country.

o/c

I am directed to refer to email dated 25.11.2022 on the subject noted above and to furnish the following information in respect of Rajya Sabha Starred/ Unstarred Question Diary No. S787, Answer Date 08.12.2022: -

a. Whether the Central and the State Information Commissioners have audio and video conferencing facilities available to dispose of cases, and the number of such cases resolved in the last five years, if so, the details thereof;

Inputs: Yes, Central Information Commission has audio and video conferencing facilities. The data regarding the cases disposed through audio and video conferencing is, however, not maintained separately.

b. The details of Information Commissions having websites in their local languages, and what support is extended by Government for the same, the details thereof; and

Inputs: The website of the Central Information Commission (URL : www.cic.gov.in) is bilingual (Hindi and English).

c. Whether there exists any guidelines or whether Government intends to bring about one on the manner in which the Commissions should prioritize matters in terms of its urgency and importance, if so, the details thereof?

Inputs : As per extant guidelines in CIC, second appeals/complaints are heard on first come first serve basis. Senior citizens above the age of 65 years as on the date of making the application and a 'physically challenged person' means a person suffering from not less than 40% of any disability as certified by a medical authority under Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, are given priority in hearing. However, Commission in a particular matter may decide to accord precedence depending on the facts and circumstances of the case.

2. This issues with the approval of Chief Information Commissioner.

(S K Rabbani)
Deputy Secretary (Admn)

C. I. C./के० सू० आ०
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केन्द्रीय सूचना आयोग
Central Information Commission
बाबा गंगनाथ मार्ग/Baba Gangnath Marg
मुनिरका/Munirka, नई दिल्ली-११००६७ /New Delhi –110067

Dated - 07.12.2022

To

Shri Rakesh Kumar
Under Secretary (IR-I), DoPT,
North Block, New Delhi – 110001

o/c

Subject: Provisional Admitted Question for Rajya Sabha Starred/Unstarred Dy. No.S2182, Answer Date 15.12.2022.

Sir,

I am directed to refer to your e-mail dated 05.12.2022 on the subject cited above and to furnish the following inputs in respect of Rajya Sabha Starred/Unstarred Question Diary No. S2182, Answer Date 15.12.2022: -

a.) The total number of appeals and complaints pending before Information Commissions in the country, State - wise details ;

Inputs: Pendency of Second Appeals & Complaints in Central Information Commission is as under: **(as on 05.12.2022)**

Second appeals	**19178**
Complaints	**3264**
Total	**22442**

b.) Whether Government is taking any step to reduce the application backlog under RTI ;
c.) Whether Government is aware of cases where personal information of some RTI applicants have been made public ;
d.) If so, the action taken by Government ;

Inputs (b), (c)& (d) : There is no proposal in this respect in CIC.

e) The number of RTI applications rejected without providing a reason during last three years

Inputs (e): No such data is available with CIC.

f.) The number of posts of Information Commissioners that are lying vacant?

Inputs (f): As per the provision of the Section 12(2) of the RTI Act, 2005, the Central

Information Commission shall consist of : -

The Chief Information Commissioner and such number of Central Information Commissioners not exceeding ten as may be deemed necessary.

As on 06.12.2022, there are 01 Chief Information Commissioner and 07 Information Commissioners in position.

2. This issues with the approval of Chief Information Commissioner.

Rabbani

(S K Rabbani)
Under Secretary (Admn)

C. I. C./के० सू० आ०
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केन्द्रीय सूचना आयोग
Central Information Commission
बाबा गंगनाथ मार्ग/Baba Gangnath Marg
मुनिरका/Munirka, नई दिल्ली-११००६७ /New Delhi –110067

Dated - 07.12.2022

To
Shri Rakesh Kumar
Under Secretary (IR-I), DoPT,
North Block, New Delhi -- 110001

ED914807318IN

O/C

Subject: Provisional Admitted Question for Rajya Sabha Starred/Unstarred Dy. No.S2306, Answer Date 15.12.2022.

Sir,

I am directed to refer to your e-mail dated 05.12.2022 on the subject cited above and to furnish the following inputs in respect of Rajya Sabha Starred/Unstarred Question Diary No. S2306, Answer Date 15.12.2022: -

a. The average number of cases that a Central Information Commission disposes off in a year, the details thereof ;

Inputs: Year wise disposal (of last five years) of cases in Central Information Commission and its average yearly disposal :

Year	Cases disposed
2017-18	29005
2018-19	17188
2019-20	16720
2020-21	17017
2021-22	28793
2022-23 (till 05-12-2022)	19626
Yearly average of cases disposed from 2017-18 to 2021-22 (5 years)	21745

b. Whether Government has any mechanism / guidelines with regard to clubbing of cases of similar nature as is done in the courts, if so, the details thereof ;

Inputs: There is no policy of clubbing cases of similar nature in Central Information Commission.

c. Whether Government has conducted any study on the kind of RTI applications being received to evaluate the problem, if so, the details thereof ;

Inputs : No study in this respect has been carried out by CIC.

(d)The number of States having e-filing portal support and the number of them which are

functional, if so, the details thereof?
Inputs : The information is not available with CIC.

2. This issues with the approval of Chief Information Commissioner.

(S K Rabbani)
Under Secretary (Admn)

केन्द्रीय सूचना आयोग
Central Information Commission
बाबा गंगनाथ मार्ग/Baba Gangnath Marg
मुनिरका/Munirka, नई दिल्ली-११००६७ /New Delhi –110067

Dated-15.12.2022

To

Shri Rakesh Kumar
Under Secretary, IR Division,
DoPT, North Block, New Delhi – 110001

C. I. C./के० सू० आ०
RECEIVED
15 DEC 2022
D. No.....
Initials...

Subject: Provisional Admitted Question for Rajya Sabha Starred/Unstarred Dy. No.S2619, Answer Date 22.12.2022.

Sir,

I am directed to refer to your e-mail dated 12.12.2022 on the subject cited above and to furnish the following inputs in respect of Rajya Sabha Starred/Unstarred Question Diary No. S2619, Answer Date 22.12.2022: -

a.) Steps taken by Government to ensure digitization of all appropriate records, if so, the details thereof;

Inputs: Records are digitized with the help of AppCoMS software being used in CIC. These records, interalia, include :

i. All physical dak received in the Commission (Second Appeals, Complaints, link papers related to particular registered cases and other official DAK.)
ii. All hearing notices /decisions of the cases registered in the Commission are digitized and displayed on CIC website.
iii. In CIC, e-office is being used for official work.

b.) Budgetary allocation earmarked for this purpose, and how much has been disbursed till date, if so, the details thereof?

Inputs: There is no specific allocation of funds for resource digitization. However, Budgetary requirement for the digitization of records is met through sub-head Information Technology and the allocation under this head for the year 2022-23 is Rs. 171.00 Lakhs.

2. This issues with the approval of Chief Information Commissioner.

o/c

ED914807785IN

Rabbani
(S K Rabbani)
Deputy Secretary (Admn)

केन्द्रीय सूचना आयोग
Central Information Commission
बाबा गंगनाथ मार्ग/Baba Gangnath Marg
मुनिरका/Munirka, नई दिल्ली-११००६७ /New Delhi –110067

Dated 20th December, 2022

To

Shri Rakesh Kumar,
Under Secretary, IR Division,
DoPT, North Block, New Delhi – 110001

Subject: Provisionally Admitted Question No. S3926, S784 for the Rajya Sabha regarding Constitution of Special benches of Information Commission for 29.12.2022.

Sir,

I am directed to refer to e-mail dated 19.12.2022 on the subject cited above and to furnish the following inputs in respect of Parliamentary question Diary No. S3926, S784 Answer Date 29.12.2022: -

(a.) Whether Government plan to constitute special benches to expedite speedy disposal of cases with the Information Commission as suggested by the Supreme Court in 2019, if so, the details thereof;

Reply: At present, there is no such proposal with the Central Information Commission.

(b.) Whether Government has conducted or intends to conduct a survey assessment on the requirement of Information Commissioners in each state as per the workload, if so, the details thereof; and

(c.) Whether Government plan to formulate a guideline on the selection of Chief Information Commission apart from the civil servants as observed by the Supreme Court, if so, the details thereof?

Reply (b) & (c): Does not fall under domain of Central Information Commission.

2. This issues with the approval of Chief Information Commissioner.

(S K Rabbani)
Deputy Secretary (Admn)

केन्द्रीय सूचना आयोग
Central Information Commission
बाबा गंगनाथ मार्ग/**Baba Gangnath Marg**
मुनिरका/**Munirka, नई दिल्ली-११००६७ /New Delhi –110067**

Dated 20th December, 2022

To

Shri Rakesh Kumar,
Under Secretary, IR Division,
DoPT, North Block, New Delhi – 110001

Subject: Provisionally Admitted Question No. S3926, S784 for the Rajya Sabha regarding Constitution of Special benches of Information Commission for 29.12.2022.

Sir,

I am directed to refer to e-mail dated 19.12.2022 on the subject cited above and to furnish the following inputs in respect of Parliamentary question Diary No. S3926, S784 Answer Date 29.12.2022: -

(a.) Whether Government plan to constitute special benches to expedite speedy disposal of cases with the Information Commission as suggested by the Supreme Court in 2019, if so, the details thereof;

Reply: At present, there is no such proposal with the Central Information Commission.

(b.) Whether Government has conducted or intends to conduct a survey assessment on the requirement of Information Commissioners in each state as per the workload, if so, the details thereof; and

(c.) Whether Government plan to formulate a guideline on the selection of Chief Information Commission apart from the civil servants as observed by the Supreme Court, if so, the details thereof?

Reply (b) & (c): Does not fall under domain of Central Information Commission.

2. This issues with the approval of Chief Information Commissioner.

(S K Rabbani)
Deputy Secretary (Admn)

केन्द्रीय सूचना आयोग
Central Information Commission
बाबा गंगनाथ मार्ग/Baba Gangnath Marg
मुनिरका/Munirka, नई दिल्ली-११००६७ /New Delhi –110067

Dated - 17.03.2022

To,

Mr. Partha Pratim Sur
Section Officer,
DoPT, North Block,
New Delhi – 110001

Subject: Provisional Admitted Question for Rajya Sabha Starred/Unstarred Dy. No.S3464 dated 24th March, 2022.

I am directed to refer to your e-mail dated 11.03.2022 on the subject noted above and to furnish the following information in respect of Rajya Sabha Starred/Unstarred Question Diary No. S3464, Answer Date 24.03.2022: -

Question (a.) The details of funds released during last 5 years under the Centrally Sponsored Scheme on Improving Transparency and Accountability in Government Through Effective Implementation of RTI Act, 2005 year-wise;

Inputs : DOPT may please give suitable reply.

Question (b.) Whether the Central Information Commission (CIC) and the State Information Commission (SICs) hear the matters virtually to avoid inconvenience to the information seekers;

Inputs Yes, the hearings are also conducted virtually in the CIC.

Question (c.) The details of the pendency of appeals and complaints before the CIC and SICs and the reasons for such pendency;

Inputs: Pendency of Second Appeals & Complaints in CIC (as on 11.03.2022) is as under:

Second Appeals	26187
Complaints	4009
Total No. of Pendency	30196

The reasons for the pendency:

1. Absence of the full complement of Information Commissioners in Central Information Commission. As per the RTI Act, there should be one Chief Information Commissioner assisted by upto ten Information Commissioners. However, as of now one Chief Information Commissioner and seven Information Commissioners are in position.

2. Lockdown and the Covid-19 situation have also adversely impacted scheduling of hearings as the Appellants and the Respondents were unable to attend the same. The Commission attaches utmost importance to reducing the level of pendency and has made determined and concerted efforts to bring it down. With increasing resort to technological tools and creative improvisation to offset the impact of the pandemic, including scheduling of hearings and disposal of cases through Audio and Video conferencing, pendency level of second appeals/complaints has been significantly reduced from 38116 (as on 01.04.2021) to 30196 (as on 11.03.2022). During this period the Commission disposed off 26985 second appeals/complaints while a total of 18677 fresh second appeals/complaints were registered. The pendency level is expected to reduce further in the coming months.

Question (d.) The details of the initiatives taken by Government for the effective implementation of the transparency law?

Inputs : DOPT may please give suitable reply.

This issues with the approval of Chief Information Commissioner.

Rabbani

(S.K. Rabbani)
Dy. Secretary (Admn)

केन्द्रीय सूचना आयोग
Central Information Commission
बाबा गंगनाथ मार्ग/Baba Gangnath Marg
मुनिरका/Munirka, नई दिल्ली-११००६७ /New Delhi –110067

Dated-15.12.2022

To

O/C

Shri Rakesh Kumar
Under Secretary, IR Division,
DoPT, North Block, New Delhi – 110001

ED914807879IN

Subject: Provisional Admitted Question for Rajya Sabha Starred/Unstarred Dy. No.S3840, Answer Date 22.12.2022.

Sir,

I am directed to refer to e-mail dated 12.12.2022 on the subject cited above and to furnish the following inputs in respect of Rajya Sabha Starred/Unstarred Question Diary No. S3840, Answer Date 22.12.2022: -

a.) Whether the Central Information Commission (CIC) and the State Information Commissions (SICs) extend the facility to the information seekers the hybrid mode of hearing i.e. physical or virtual at their option;

Inputs: The hearings are conducted by the Central Information Commission in hybrid mode i.e. physical and virtual.

b.) If no, whether Government is aware that not extending the virtual mode of hearing causes financial and physical hardship to the information seekers, frustrating the purpose of the transparency law;

C. I. C./के० सू० आ०
RECEIVED
15 DEC 2022
D. No.....
Initials.....

Inputs: Not applicable in view of (a) above.

c.) The total number of matters instituted, disposed of and remained pending during the year 2018, 2019, 2020 & 2021 before the CIC and SICs;

Inputs: The number of cases registered, disposed of and pending cases in respect of Central Information Commission are given as below:

Financial Year	Registered	Disposed	Pending cases
2017-18	25815	29005	23541
2018-19	22736	17188	29655
2019-20	22243	16720	35178

2020-21	19183	17017	38116
2021-22	19604	28793	29213
2022-23 (As on 15.12.2022 as per information on the CIC portal)	13472	20756	22238

d.) The reasons for slow disposal by the CIC & SICs?

Inputs: The Central Information Commission is making its best efforts for expedited disposal of the pending cases. The Commission is making use of technology tools for efficient hearing of cases. With the efforts of the Commission, the total pendency has been reduced significantly.

2. This issues with the approval of Chief Information Commissioner.

(S K Rabbani)
Deputy Secretary (Admn)

केन्द्रीय सूचना आयोग
Central Information Commission
बाबा गंगनाथ मार्ग/Baba Gangnath Marg
मुनिरका/Munirka, नई दिल्ली-११००६७ /New Delhi –110067

Dated-15.12.2022

To

O/C

Shri Rakesh Kumar
Under Secretary, IR Division,
DoPT, North Block, New Delhi – 110001

ED914807879IN

Subject: Provisional Admitted Question for Rajya Sabha Starred/Unstarred Dy. No.S3840, Answer Date 22.12.2022.

Sir,

I am directed to refer to e-mail dated 12.12.2022 on the subject cited above and to furnish the following inputs in respect of Rajya Sabha Starred/Unstarred Question Diary No. S3840, Answer Date 22.12.2022: -

a.) Whether the Central Information Commission (CIC) and the State Information Commissions (SICs) extend the facility to the information seekers the hybrid mode of hearing i.e. physical or virtual at their option;

Inputs: The hearings are conducted by the Central Information Commission in hybrid mode i.e. physical and virtual.

b.) If no, whether Government is aware that not extending the virtual mode of hearing causes financial and physical hardship to the information seekers, frustrating the purpose of the transparency law;

C. I. C./के० सू० आ०
RECEIVED
15 DEC 2022
D. No.....
Initials.....

Inputs: Not applicable in view of (a) above.

c.) The total number of matters instituted, disposed of and remained pending during the year 2018, 2019, 2020 & 2021 before the CIC and SICs;

Inputs: The number of cases registered, disposed of and pending cases in respect of Central Information Commission are given as below:

Financial Year	Registered	Disposed	Pending cases
2017-18	25815	29005	23541
2018-19	22736	17188	29655
2019-20	22243	16720	35178

2020-21	19183	17017	38116
2021-22	19604	28793	29213
2022-23 (As on 15.12.2022 as per information on the CIC portal)	13472	20756	22238

d.) The reasons for slow disposal by the CIC & SICs?

Inputs: The Central Information Commission is making its best efforts for expedited disposal of the pending cases. The Commission is making use of technology tools for efficient hearing of cases. With the efforts of the Commission, the total pendency has been reduced significantly.

2. This issues with the approval of Chief Information Commissioner.

Rabbani
(S K Rabbani)
Deputy Secretary (Admn)

C. I. C./के० सू० आ०
RECEIVED
15 DEC 2022
D. No.....
Initials.....

केन्द्रीय सूचना आयोग
Central Information Commission
बाबा गंगनाथ मार्ग/Baba Gangnath Marg
मुनिरका/Munirka, नई दिल्ली-११००६७ /New Delhi –110067

Dated-15.12.2022

To

Shri Rakesh Kumar
Under Secretary, IR Division,
DoPT, North Block, New Delhi – 110001

ED914807882IN

Subject: Provisional Admitted Question for Rajya Sabha Starred/Unstarred Dy. No.S3946, Answer Date 22.12.2022.

Sir,

I am directed to refer to e-mail dated 12.12.2022 on the subject cited above and to furnish the following inputs in respect of Rajya Sabha Starred/Unstarred Question Diary No. S3946, Answer Date 22.12.2022: -

a.) The number of cases pending before the Central Information Commission (CIC), year-wise since 2019;

Inputs: Data related to number of pending cases in the Central Information Commission is tabulated below:

Financial Year	Pending cases
2018-19	29655
2019-20	35178
2020-21	38116
2021-22	29213
2022-23 (As on 15.12.2022 as per information on the CIC portal)	22238

b.) The number of posts sanctioned in the CIC since 2019;

c.) The number of vacancies in personnel in the CIC with the reason for the pendency in filling vacancies?

Inputs for (b) & (c):

There are 160 sanctioned posts in various categories to assist the Commission against which 152 posts have been filled up either by regular officers/ staff or by contractual/ out sourced/ ad-hoc short term contract basis and 08 posts are vacant as on 12.12.2022. The Commission has been making continuous efforts to fill up the sanctioned posts since the notification of the Recruitment Rules in 2012 onwards. Indents were placed with SSC in 2014, 2015, 2018 & 2022 to fill up the posts of ASOs, Senior Assistants, Stenographers and Hindi Translators whenever the posts to be filled up by Direct Recruitment became vacant. Advertisement Circular were also issued in year 2012, 2013, 2014, 2015, 2017, 2018, 2020 & 2021 to fill the

different posts on Deputation/ISTC basis. But the Commission was not able to fill all the vacant posts due to non-availability of suitable candidates. However, in case of PPS and US, candidates recommended by UPSC did not join the Commission.

Recently, advertisements were again issued to fill the posts of Sr. PPS, PPS, PS, SO, PA, ASO and Drivers in March, 2022 and to fill the posts of Under Secretary in October, 2022 on deputation/ISTC basis.

2. This issues with the approval of Chief Information Commissioner.

Rabbani
(S K Rabbani)
Deputy Secretary (Admn)

केन्द्रीयसूचनाआयोग

Central Information Commission

बाबागंगनाथमार्ग/Baba Gangnath Marg

मुनिरका/Munirka, नईदिल्ली-११००६७ /New Delhi –110067

Dated: 14.07.2022

To,

Shri Rakesh Kumar
Under Secretary (IR Division),
DoPT, North Block, New Delhi - 110001

Subject: Provisionally admitted question for the Rajya Sabha Starred/Unstarred Diary No. U214 dated 21.07.2022.

I am directed to refer to your e-mail dated 08.07.2022 on the subject cited above and to furnish the following information in respect of Rajya Sabha Starred/Unstarred question Diary No. U214, Answer date 21.07.2022.

a.) Whether thousands of applications under the Right to Information (RTI) Act, 2005 are pending in the country and if so, the details thereof, State-wise including in the State of Karnataka;

Input for (a) : The RTI Online Portal is maintained by DoPT. Hence, DoPT may please give suitable reply.

b.) Whether Government has made assessment of the reasons for inordinate delay in the disposal of the RTI applications;

c.) If so, the outcome thereof and the remedial measures taken/being taken in this regard;

d.) Whether one can apply online under the RTI Act; and

e.) If so, the details of the procedure to be followed and the assistance provided to the States for the purpose?

Inputs for (b) to (e): DoPT may please give suitable reply.

This issues with the approval of Chief Information Commissioner.

Rabbani
(S K Rabbani)
Deputy Secretary (Admn)

File No.Admn-19/1/2020-ADMN-CIC-Part(1)

Central Information Commission
बाबा गंगनाथ मार्ग/Baba Gangnath Marg
मुनिरका/Munirka, नई दिल्ली-११००६७ /New Delhi –110067

To,

Dated: 17.12.2021

Under Secretary –Coord.
DOPT, North Block
New Delhi – 110001

Subject : Assurance given against the Rajya Sabha Unstarred Question No. 108 regarding 'Inter-Departmental litigations' - reg.

I am directed to refer to DoPT's e-mail dated 01.12.2021 on the subject noted above and to furnish the following information in respect of Rajya Sabha Unstarred Question No. 108 Assurance: -

Sr. No.	Question	Information/inputs
(a)	Whether Government has prepared any National Litigation Policy for cutting down inter-departmental litigations, if so, the details thereof;	Formulation of National Litigation Policy does not fall under the purview of CIC. Therefore, DOPT may reply suitably.
(b)	The total number of inter-departmental litigations filed between 2004-14 and 2014-17;	2004-14 ----1 2014-17 ---- 0

2. This issues with the approval of Chief Information Commissioner.

Rabbani
(S.K.Rabbani)
Dy. Secretary (Admn)

File No: Admn-19/1/2020-ADMN-CIC

केन्द्रीय सूचना आयोग

Central Information Commission

बाबा गंगनाथ मार्ग/Baba Gangnath Marg

मुनिरका/Munirka, नई दिल्ली-११००६७ /New Delhi –110067

Dated: 15.07.2021

To,

Shri S. P. Pant
Deputy Secretary
DoPT, Establishment (Res) Section
North Block
New Delhi – 110001

Subject : Assurance given against the Rajya Sabha Unstarred Question No. 1221 regarding 'Vacant Posts under Ministries', which was due for answer on 11.02.2021- reg.

As desired, the inputs/information against point No. (a) & (b) with respect to Central Information Commission are submitted as below :-

Sr. No.	Question	Information/ inputs
(a)	the cadre and grade-wise sanctioned and vacant posts in each agency and academic institutions of the Ministries during the financial years 2017-18, 2018-19, 2019-20 and 2020-21; and	See Annexure I
(b)	the physical status of reservations for SCs/STs/OBCs in above cadre and grade-wise sanctioned and vacant posts during these years ?	See Annexure II

This issues with the approval of Chief Information Commissioner.

(Sushil Kumar)
Deputy Secretary (Admn)

Annexure I

Group	Name of the post	Sanctioned strength	Vacancies			
			2017-18	2018-19	2019-20	2020-21
Group 'A'	Registrar	01	01	01	01	01
	Deputy Secretary (Under Secretary to Govt. of India)	07	02	02	03	03
	Sr. Principal Private Secretary	05	05	05	05	05
	Principal Private Secretary	07	06	07	07	05
Group ' B'	Section Officer	10	08	08	08	01
	Assistant Library & Information Officer	01	Nil	Nil	Nil	Nil
	Private Secretary	10	09	10	09	09
	Assistant	20	08	09	11	11
	Personal Assistant	08	05	05	07	08
	Hindi Translator	02	02	02	02	02
	Staff Car Driver ' Special Grade'	01	01	01	01	01
Group ' C'	UDC	30	20	17	19	19
	Steno Grade 'D'	13	06	05	07	07
	SCD (Ordinary, Grade-II & Grade-I)	12	10	10	10	10
	MTS	09	09	09	09	09

15/7/21

Annexure II

Financial year 2017-18								
S. No.	Post	number of	no of posts filled					vacant posts
		Total	Total	UR	OBC	SC	ST	Total
1	Assistant	15	0	0	0	0	0	0
	Upper Division Clerk	30	10	3	5	1	1	13
3	Stenographer Grade D	9	7	4	2	1	0	2

Financial year 2018-19				
S. No.	Post	number of sanctioned posts	no. of posts filled	vacant posts
		Total	Total	Total
1	Assistant	15	0	0
2	Upper Division Clerk	30	0	19
3	Stenographer Grade D	9	0	4

Financial year 2019-20 & 2020-21				
S. No.	Post	number of sanctioned posts	no. of posts filled	vacant posts
		Total	Total	Total
1	Assistant	15	0	0
2	Upper Division Clerk	30	0	19
3	Stenographer Grade D	9	0	4

Note 1 : Out of 20 posts of Assistant, 05 posts are encadred into CSS cadre. As per RR, 25% posts are to be filled through direct recruitment and 75% through promotion failing which by deputation and no promotion has been made yet as no one is

eligible in feeder grade.

Note 2 : The posts of Deputy Secretary (Under Secretary to the Govt. of India), Sr. Principal Private Secretary, Principal Private Secretary, Section Officer, ALIO, Private Secretary, Personal Assistant and Hindi Translator are to be filled through promotion/deputation but no promotion has been made yet against these posts as no one is eligible in feeder grade.

vinay
19/7/2021

File No: Admn-19/1/2020-ADMN-CIC

केन्द्रीयसूचनाआयोग
Central Information Commission
बाबागंगनाथमार्ग/Baba Gangnath Marg
मुनिरका/Munirka, नईदिल्ली-११००६७ /New Delhi –110067

Dated: 08.12.2021

To,

Smt. Varsha Sinha
Joint Secretary, IR Division
DoPT, North Block
New Delhi – 110001

Sub : Provisionally Admitted Question for the Rajya Sabha , Starred/ Unstarred Diary No. S1986, Answer dated 16//12/2021

As desired, the inputs/information against point No. (a) to (e) with respect to Central Information Commission are submitted as below :-

a. Whether Central Information Commission (CIC) has been rendered headless for the fifth time during the last six years;
b. If so, the reasons therefor;
c. Whether four posts of Information Commissioners are vacant in the CIC;
d. If so, steps Government has taken to fill the vacant posts; and

Reply : As per the provision of the Section 12(2) of the RTI Act, 2005, the Central Information Commissions shall consist of :-

The Chief Information Commissioner, and such number of Central Information Commissioners not exceeding ten as may be deemed necessary.

As on 07.12.2021, there is 01 Chief Information Commissioner and 07 Information Commissioners in position.

e. State-wise details of cases and appeals pending in the Central Information Commission during the last three years ?

Reply : Annexure-1 attached

This issues with the approval of Chief Information Commissioner.

08/12/21
(Rahul Rastogi)
Joint Secretary (Admn)

File No: Admn-19/1/2020-ADMN-CIC

Annexure-1

S. No.	State	Pending Cases as on 06-12-2021 (17:00 Hrs)
1	Andaman and Nicobar Island	115
2	Andhra Pradesh	531
3	Arunachal Pradesh	10
4	Assam	149
5	Bihar	1592
6	Chandigarh	352
7	Chhattisgarh	414
8	Dadra Nagar Haveli and Daman Diu	30
9	Delhi	6628
10	Goa	45
11	Gujarat	695
12	Haryana	1600
13	Himachal Pradesh	150
14	Jammu and Kashmir	778
15	Jharkhand	886
16	Karnataka	1015
17	Kerala	462
18	Lakshadweep	6
19	Madhya Pradesh	1420
20	Maharashtra	2937
21	Manipur	10
22	Meghalaya	19
23	Nagaland	1
24	Orissa	494
25	Puducherry	259
26	Punjab	876
27	Rajasthan	1777
28	Sikkim	1
29	Tamil Nadu	1318
30	Telangana	562
31	Tripura	22
32	Uttar Pradesh	5018
33	Uttarakhand	568
34	West Bengal	1398
Total No. of Pending cases		**32138**

In addition to above, there are **9 pending cases** registered by Indians residing abroad.

File No. CIC/parliament/2020/RS

केन्द्रीय सूचना आयोग
Central Information Commission
बाबा गंगनाथ मार्ग/Baba Gangnath Marg
मुनिरका/Munirka, नई दिल्ली-११००६७ /New Delhi –110067

Dated: 10.03.2021

To,

Smt. Varsha Sinha
Director, IR Division
DoPT, North Block
New Delhi – 110001

Subject : Provisionally Admitted Question for the Rajya Sabha, Starred/ Unstarred Diary No. - S3194, to be put down on 18.03.2021

As desired, the inputs with respect to Central Information Commission are submitted as below :-

Point (a) **whether Central Information Commission (CIC) has over 35000 pending appeals;**

Inputs : As on 09.03.2021 pending appeals in Central Information Commission are 33014 while pending complaints are 5549.

Point (b) **whether average time for disposal for an appeal to get listed is approximately two years;**

Inputs : Average time for listing is not maintained. However, year wise pendency (as on 09-03-2021) is tabulated below:

Year	No. of Unanswered and Pending cases
Upto 2014	58
2015	3
2016	7
2017	10
2018	302
2019	15840
2020	18386
2021 (As on 09-03-2021)	3957
Total	**38563**

Point (c) **Whether Government has taken any steps or plans to take any steps to remedy the situation;**

Inputs : DoPT may please give suitable reply.

Point (d) **If so, the details thereof?**

Inputs : DoPT may please give suitable reply.

This issues with the approval of Chief Information Commissioner.

10/03/21

(Rahul Rastogi)
Joint Secretary (Admn)

Admn-19/1/2020-ADMN-CIC

केन्द्रीय सूचना आयोग

Central Information Commission

बाबा गंगनाथ मार्ग/Baba Gangnath Marg

मुनिरका/Munirka, नई दिल्ली-११००६७ /New Delhi –110067

Dated the 17.12.2021

To,

Ms. Varsha Sinha,
Joint Secretary,
DoPT, North Block,
New Delhi – 110001

Subject: Provisional Admitted Question for Rajya Sabha Starred/Unstarred Dy. No.S4383 dated 23th December, 2021

I am directed to refer to email dated 10.12.2021 on the subject noted above and to furnish the following information in respect of Rajya Sabha Starred/Unstarred Question Diary No. S4383, Answer Date 23.12.2021: -

<table>
<tr><th>Q. No.</th><th>Question</th><th>Inputs</th></tr>
<tr><td>a.</td><td>The details of the policy of Government regarding third party audit of disclosures of information under the RTI Act;</td><td>The policy regarding third party audit of disclosure of information under RTI Act is issued by DOPT.</td></tr>
<tr><td>b.</td><td>The number of public authorities which could not get their third party audit of information conducted during 2018, 2019 and 2020; and</td><td><table><tr><th>Years</th><th>Number of Public Authorities which could not get their third party audit</th></tr><tr><td>2018</td><td>Information is not available in this regard.</td></tr><tr><td>2019-20 *</td><td>1478</td></tr><tr><td>2020-21*</td><td>1521</td></tr></table>* Third party audit exercise is carried out for the financial year and not the calendar year.</td></tr>
<tr><td>c.</td><td>The efforts made by Government for ensuring effective implementation of the provisions of RTI Act, 2005?</td><td>DOPT may please give suitable reply.</td></tr>
</table>

This issues with the approval of Chief Information Commissioner.

17/12/21

(Rahul Rastogi)
Joint Secretary (Admn)

File No: Admn-19/1/2020-ADMN-CIC

केन्द्रीयसूचनाआयोग
Central Information Commission
बाबागंगनाथमार्ग/Baba Gangnath Marg
मुनिरका/Munirka, नईदिल्ली-११००६७ /New Delhi –110067

Dated: 08.12.2021

To,

Smt. Varsha Sinha
Joint Secretary, IR Division
DoPT, North Block
New Delhi – 110001

Sub : Provisionally Admitted Question for the Rajya Sabha , Starred/ Unstarred Diary No. S1986, Answer dated 16//12/2021

As desired, the inputs/information against point No. (a) to (e) with respect to Central Information Commission are submitted as below :-

a. Whether Central Information Commission (CIC) has been rendered headless for the fifth time during the last six years;
b. If so, the reasons therefor;
c. Whether four posts of Information Commissioners are vacant in the CIC;
d. If so, steps Government has taken to fill the vacant posts; and

Reply : As per the provision of the Section 12(2) of the RTI Act, 2005, the Central Information Commissions shall consist of :-

The Chief Information Commissioner, and such number of Central Information Commissioners not exceeding ten as may be deemed necessary.

As on 07.12.2021, there is 01 Chief Information Commissioner and 07 Information Commissioners in position.

e. State-wise details of cases and appeals pending in the Central Information Commission during the last three years ?

Reply : Annexure-1 attached

This issues with the approval of Chief Information Commissioner.

08/12/21
(Rahul Rastogi)
Joint Secretary (Admn)

File No: Admn-19/1/2020-ADMN-CIC

Annexure-1

S. No.	State	Pending Cases as on 06-12-2021 (17:00 Hrs)
1	Andaman and Nicobar Island	115
2	Andhra Pradesh	531
3	Arunachal Pradesh	10
4	Assam	149
5	Bihar	1592
6	Chandigarh	352
7	Chhattisgarh	414
8	Dadra Nagar Haveli and Daman Diu	30
9	Delhi	6628
10	Goa	45
11	Gujarat	695
12	Haryana	1600
13	Himachal Pradesh	150
14	Jammu and Kashmir	778
15	Jharkhand	886
16	Karnataka	1015
17	Kerala	462
18	Lakshadweep	6
19	Madhya Pradesh	1420
20	Maharashtra	2937
21	Manipur	10
22	Meghalaya	19
23	Nagaland	1
24	Orissa	494
25	Puducherry	259
26	Punjab	876
27	Rajasthan	1777
28	Sikkim	1
29	Tamil Nadu	1318
30	Telangana	562
31	Tripura	22
32	Uttar Pradesh	5018
33	Uttarakhand	568
34	West Bengal	1398
Total No. of Pending cases		**32138**

In addition to above, there are **9 pending cases** registered by Indians residing abroad.

File No: Admn-19/1/2020-ADMN-CIC

केन्द्रीयसूचनाआयोग
Central Information Commission
बाबागंगनाथमार्ग/Baba Gangnath Marg
मुनिरका/Munirka, नईदिल्ली-११००६७ /New Delhi –110067

Dated: 08.12.2021

To,

Smt. Varsha Sinha
Joint Secretary, IR Division
DoPT, North Block
New Delhi – 110001

Sub : Provisionally Admitted Question for the Rajya Sabha , Starred/ Unstarred Diary No. U2733, Answer dated 16//12/2021

As desired, the inputs/information against point No. (a) to (d) with respect to Central Information Commission are submitted as below :-

Point (a) : Whether the pendency of RTI appeals in State Information Commissions (SICs) and Central Information Commission (CIC) have been rising in the past few years;

Reply : The pendency figures of second appeals/complaints since 2012-13 with respect to Central Information Commission is given below:

Year	Pendency as on 31st March of the given year
2012-13	22607
2013-14	22212
2014-15	37323
2015-16	34982
2016-17	26449
2017-18	23541
2018-19	29655
2019-20	35178
2020-21	38116
2021-22 As on 06-12-2021 (17:00 hrs)	32147

Point (b) : **if so, the reasons therefore, and the steps undertaken by Government to clear backlog;**

Point (c) : **Whether there is a lack of enabling infrastructure or any other reasons that causes delay in disposing of appeals by SICs/CIC, if so, steps taken in this regard; and**

Point (d) : **the steps being taken to create improved awareness about RTI Act among the disadvantaged communities?**

Reply : DoP&T may reply suitably.

This issues with the approval of Chief Information Commissioner.

09/12/21

(Rahul Rastogi)
Joint Secretary(Admn)

File No: Admn-19/1/2020-ADMN-CIC-Part(1)

केन्द्रीय सूचना आयोग

Central Information Commission

बाबा गंगनाथ मार्ग/Baba Gangnath Marg

मुनिरका/Munirka, नई दिल्ली-११००६७ /New Delhi –110067

Dated: 23.09.2020

To,

Sh. Pawan Kumar
Under Secretary, RTI
DoPT, North Block
New Delhi – 110001

Subject: Printed Version of Admitted Rajya Sabha Unstarred Question No. 2176 dated 27th September, 2020

As desired, the inputs with respect to Central Information Commission are submitted as below:-

Point No.	Question	Information
(a)	whether the Ministry has issued any guidelines for proactive disclosure of information under Section 4 of the RTI Act with respect to food, essential supplies and health services, etc. due to ongoing COVID-19 pandemic;	DOPT may reply suitably. However, the Commission is in receipt of OM No. 1/6/2011-IR dated 10th July, 2020 (copy attached) issued by the DOPT.
(b)	if so, copy of the said guidelines along with the details of compliance by various Ministries; and	
(c)	if not, the reason for avoiding such mandatory disclosure which is in public interest?	N/A

This issues with the approval of Competent Authority.

23/09/2020.

(Rahul Rastogi)
Joint Secretary (Admn)

File No: Admn-19/1/2020-ADMN-CIC

केन्द्रीय सूचना आयोग
Central Information Commission
बाबा गंगनाथ मार्ग/Baba Gangnath Marg
मुनिरका/Munirka, नई दिल्ली-११००६७ /New Delhi –110067

Dated: 18.09.2020

To,

Sh. Rakesh Kumar
Under Secretary, IR Division
DoPT, North Block
New Delhi – 110001

Subject: Provisional Admitted Question for Rajya Sabha Unstarred Dy. No.U1445 dated 22th September, 2020

As desired, the inputs with respect to Central Information Commission are submitted as below:-

(a) The details of the steps taken by the Ministry to ensure smooth functioning of RTI through online means on account of ongoing COVID-19 pandemic; and

Inputs: Central Information Commission has in place the facility of Audio/Video hearing even before COVID-19 pandemic and all the second Appeals/Complaints cases outside Delhi have been adjudicated through NIC studios at various district headquarters in various states, as suitable for the Appellant and Respondent. During COVID-19 pandemic, the Commission had taken steps to facilitate hearing of second Appeals/Complaints through audio/video facilities by intensive use of technology.

(b) The details of the Information Commissions in which filing of RTI request is possible through online mode and the number of such online requests processed since March 2020, State-wise?

Inputs: Commission decides second Appeals/Complaints and the online system for the same has been in place much prior to COVID-19 situation.

Total 9218 [4727(offline) and 4491(online)] second Appeals/Complaints have been registered since 1st March, 2020 up to Sept 17, 2020 and 8291 second Appeals/Complaints have been disposed of during this period. Month-wise details are as below:-

Months	Registered		Total Second Appeal and Complaint	Disposal
	Offline	Online		
Mar-20	790	634	1424	868
Apr-20	271	495	766	662
May-20	538	586	1124	1311
Jun-20	974	801	1775	1781
Jul-20	846	767	1613	1688
Aug-20	808	732	1540	1273
Sep-20 (up to 17.09.2020)	500	476	976	708
Total	4727	4491	9218	8291

This issues with the approval of Competent Authority.

(Rahul Rastogi)
Joint Secretary (Admn)

File No: Admn-19/1/2020-ADMN-CIC

केन्द्रीय सूचना आयोग

Central Information Commission

बाबा गंगनाथ मार्ग/Baba Gangnath Marg

मुनिरका/Munirka, नई दिल्ली-११००६७ /New Delhi –110067

Dated : 11.09.2020

Ms Manjula Juneja
Under Secretary(B & A Section)
Department of Personnel and Training,
North Block,
New Delhi-110011.

Subject: Provisional Admitted Question for Rajya Sabha Unstarred Dy. No.U1945 dated 20th September, 2020

As desired the inputs of points No. (a), (b) & (c) of above cited Rajya Sabha Unstarred Dy. No., are as under:

Point No.	Question	Information
(a)	The official figure for the total expenditure of Government so far in fighting COVID-19	The total expenditure incurred by the Central Information Commission so far in fighting COVID-19 is Rs. 973953/-
(b)	The figure for total capital expenditure incurred by Government so far in this financial year	No capital expenditure has been incurred by the Commission so far in the current financial year
(c)	The amount of expenditure on procurement of masks and PPE Kits for health-care workers and other front-line workers	The Commission has incurred expenditure on procurement of masks for front line workers amounting to Rs. 154029/-

This issues with the approval of Competent Authority.

(Rahul Rastogi)
Joint Secretary(Admn)

File No: Admn-19/1/2020-ADMN-CIC

केन्द्रीय सूचना आयोग

Central Information Commission

बाबा गंगनाथ मार्ग/Baba Gangnath Marg

मुनिरका/Munirka, नई दिल्ली-११००६७ /New Delhi –110067

Dated: 23.09.2020

To,

Sh. Rakesh Kumar
Under Secretary, IR Division
DoPT, North Block
New Delhi – 110001

Subject: Provisional Admitted Question for Rajya Sabha Unstarred Dy. No.U3251 dated 27th September, 2020

As desired, the inputs with respect to Central Information Commission are submitted as below:-

(a) The state-wise details of the number of RTI queries processed by every State Information Commission and the Central Information Commission from March 2020 till August 2020.; and

Inputs : Month wise data for Second appeals / Complaints registered with Central Information Commission (CIC) from March 2020 to August 2020 is tabled below:-

S.No.	Month	Number of Second appeals / Complaints registered in CIC	Disposal
1	March	1424	869
2	April	766	663
3	May	1124	1313
4	June	1775	1784
5	July	1613	1688
6	August	1540	1273
Total		**8242**	**7590**

(b) The corresponding details of the same period from March 2019 to August 2019 ?

Inputs : Month wise data for Second appeals / Complaints registered with Central Information Commission (CIC) from March 2019 to August 2019 is tabled below:-

S.No.	Month	Number of Second appeals / Complaints registered in CIC	Disposal
1	**March**	1852	1323
2	**April**	1915	1349
3	**May**	2059	1700
4	**June**	1723	1287
5	**July**	2258	1753
6	**August**	1786	1364
Total		**11593**	**8776**

This issues with the approval of Competent Authority.

28/09/2019.

(Rahul Rastogi)
Joint Secretary (Admn